

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH,
JAIPUR.
* * *

A 2
Date of Decision: May 12, 1993.

OA 213/93

SHRI PREM NARAIN GURJAR

... APPLICANT.

VS.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

HON. MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

For the Applicant

... SHRI S.C. SETHI.

For the Respondents

... NONE.

JUDGEMENT (ORAL)

(DELIVERED BY HON. MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN)

Heard the learned counsel for the applicant. The applicant has submitted that vide Annexure A-3 dated 4.3.92, a notice was served on him for the submission of the written reply within 15 days. He has submitted the same but the copy of the reply has not been produced and this fact has not been mentioned in any document produced before this court. On the basis of the submissions made at the bar by Shri Sethi, we hope that the reply has indeed already been filed. The respondents will decide all the questions raised in this OA within a period of four months from today. A copy of this order be sent to the respondents with the direction that they should finalise the disciplinary proceedings within four months from today, so that early justice can be given to the aggrieved party.

The OA stands disposed of, with no order as to costs.

O.P. SHARMA
(O.P. SHARMA)
MEMBER (A)

D.L. MEHTA
(D.L. MEHTA)
VICE CHAIRMAN

VK.